

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 182 of 2016

Dated: 15th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

M/s Ramnik Power & Alloys Pvt. Ltd.

...Appellant(s)

Vs.

**Madhya Pradesh State Electricity Regulatory
Commission &Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Rahul Srivastava

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Umesh Prasad for R-1

Mr. Alok Shankar for R-2

ORDER

Learned counsel for Respondent No.2 states that he has been served with incomplete copy of the appeal and hence seeks three weeks time to file reply. He may file the reply on or before 07.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 22.12.2016 after serving copy on the other side.

List the matter on **04.01.2017.** In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member**

ts/kt

**(Justice Ranjana P. Desai)
Chairperson**